THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (e) "Public Order" and "Police" are State subjects as per the provisions of the Constitution. The responsibility of maintaining law and order, registration and prosecution of crimes against all citizens, including minorities, rests with the respective State Governments. As such, specific data regarding attacks against individual communities is not maintained centrally.

Government of India monitors the internal security and law and order situation in the country, and issues appropriate alerts and advisories from time to time to maintain peace, public tranquility and communal harmony. Government also deploys CAPFs to aid and assist State Governments in this regard.

Fake currency notes stolen from strong room of NIA

1805. SHRI G. C. CHANDRASHEKHAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether fake currency notes of high net worth have been recently stolen from the high security strong room of National Investigation Agency (NIA);
 - (b) if so, the details thereof along with Government's reaction thereto;
 - (c) whether the accused is from the agency itself;
 - (d) if so, the details thereof along with the action taken by Government; and
- (e) the number of cases taken and solved by the NIA during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) On 28.08.2019, low quality Fake Indian Currency Notes (FICN) having face value of ₹1.20 crore kept in Malkhana, National Investigation Agency (NIA) Headquarters, as a case property of NIA Case RC-15/2019/NIA/DLI (Gurugram FICN case), were stolen. On the basis of complaint by Malkhana in-charge, NIA, Delhi Police registered a case vide FIR No.0184 dated 30.08.2019 at Police Station Lodhi Colony, South District, Delhi under Section 381/457/461/34 of IPC against two accused and arrested both of them along with stolen FICN.

(c) and (d) Out of two arrested persons, one namely Sunil Kumar, Constable was on attachment in NIA from CISF and another Ashok Kumar was a private employee from a man-power supplying agency working on contract basis in NIA.

The attachment of Sunil Kumar from CISF with NIA was terminated on 30.08.2019 and a report was sent to CISF for appropriate action. Ashok Kumar has been dismissed from the job by his employer.

(e) During the last three years (*i.e.* from 01.01.2016 to 26.11.2019), NIA has taken over 183 cases. Out of these cases, charge-sheets have been filed in 96 cases and judgment has been pronounced in 07 cases, convicting 16 accused persons.

Division of corporations/companies between AP. and Telangana

1806. DR. K.V. P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the Telangana and Andhra Pradesh States are still unable to come to a compromise and divide the various corporations and companies between them even after expiry of five years of reorganisation;
 - (b) if so, the details thereof; and
- (c) whether Government has taken any step to mediate between the States for amicable division of those corporations and companies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) and (b) An Expert Committee (Smt. Sheela Bhide Committee) was constituted by the Government of Andhra Pradesh (undivided) on the apportionment of the assets, liabilities and employees of the Companies and Corporations listed under Schedule-IX of the A.P. Reorganisation Act, 2014. The Expert Committee has given its recommendations in respect of 90 Institutions referred to it. For implementation of the recommendations of the Committee, necessary Orders are issued by both the State Governments of Andhra Pradesh and Telangana.

(c) Ministry of Home Affairs holds regular meetings with both the State Governments for amicable resolution of bilateral issues and efforts are made to build consensus between the two States.

Meeting of Hindi Advisory Committee

 $\dagger 1807$. SHRI RAM NATH THAKUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the meetings of Hindi Advisory Committee, organized to take stock of the progressive use of Hindi as an official language and to give †Original notice of the question was received in Hindi.